

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 28/2014

C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

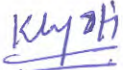
NAME OF THE COMPANY : M/S.

IRIS

V/s

Vasari India Pvt. Ltd.


SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	KHYATI SHARMA	ADV.	PETITIONER	

ORDER

At the request of the Learned Counsel for the petitioner, petition is dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
18.04.2017